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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

Chandigarh, this the 9<sup>th</sup> day of October, 2015

**OA. No. 060/01145/2014**

**CORAM: HON'BLE MRS.RAJWANT SANDHU, MEMBER (A)  
HON'BLE DR. BRAHM A.AGRAWAL, MEMBER (J)**

Jaswinder Singh s/o Sh. Baldev Singh, Village Tapprian Amar Singh, PO Behrampur Bet, Tehsil Chamkaur Sahib, District Roopnagar.

.....Applicant

**BY ADVOCATE: Sh. Madhav Pokhrel**

**VERSUS**

1. Union Territory, Chandigarh through its Secretary, Department of Home, UT Secretariat, Sector 9, Chandigarh.
2. Director Public Instruction (S) Chandigarh Administration, UT Secretariat, Sector 9, Chandigarh.

.....Respondents

**BY ADVOCATE: Sh. Rakesh Verma alongwith Sh. Rohit Mittal**

**ORDER**

**HON'BLE MRS. RAJWANT SANDHU, MEMBER(A):-**

1. This OA has been filed under Section 19 of the Administrative Tribunals Act, 1985 seeking following relief(s):-

*As per*

(i) The impugned advertisement dated November, 2014 (Annexure A-8) issued by the respondent department may be quashed and set aside qua the post of JBT teachers, in the interest of justice as the same is in contravention of the provision as contained in the notification dated 23.08.2010/29.07.2011 (Annexure A-5/A-6) issued by NCTE.

(ii) That respondents be directed to re-advertise the post of JBT teachers by prescribing the qualifications in conformity with the notifications issued by the NCTE.

2. Written statement has been filed on behalf of the respondents and on 11.8.2015, the counsel for the applicant made a statement at the Bar that he did not wish to file the rejoinder in the matter.

3. When the OA was taken up for hearing arguments, it was observed that a similar claim had been considered vide judgement dated 08.10.2015 in TA. No. 060/00011/2015(CWP No. 23715/2014) titled Manoj Kumar Vs. UOI and the same had been rejected. Hence, the present OA also merits rejection. No costs.

**(RAJWANT SANDHU)**  
MEMBER(A)

**(DR. BRAHM A.AGRAWAL)**  
MEMBER(J)

**Dated: 09.10.2015**  
**ND\***